WTM/GM/NRO/25A/2021-22

SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM

In the matter of Amrapali Aadya Trading & Investment Pvt. Ltd., Aadya Commodities Pvt. Ltd. & Others

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1. Securities and Exchange Board of India (SEBI) had passed a Final Order dated August 06, 2021 bearing reference number WTM/GM/NRO/25/2021-22 (hereinafter referred as as 'the Order") in the matter of Amrapali Aadya Trading & Investment Pvt. Ltd., Aadya Commodities Pvt. Ltd. & Others. The same shall stand modified as shown hereunder:

2. Sub-para (d) of para 81 of the Order shall be substituted with the following sub-para and read as:

> *"(d) AATIPL (Noticee no. 1), ACPL (Noticee no. 2), Sanjeeva Kumar Sinha (Noticee no. 3) and Vandana Sinha (Noticee no. 6) shall, jointly and severally, be liable to return the securities, due to the clients / investors, or their monetary value as on the date of actual payment of money in lieu of shares, under the supervision of NSE, BSE and MCX."*

3. At the end of para 81 of the Order, the following shall be added as sub-paras (m) and (n):

"(m) The directions issued under para 56(iv) and 56(v) of the Interim Order, in so far as they relate to Pawan Mishra (Noticee no. 4), Amita Sinha (Noticee no. 5), Sujeet Kumar Sona (Noticee no. 7), Abnish Kumar Sudhanshu (Noticee no. 8) and Narayan Jee Thakur (Noticee no. 9), shall stand vacated.

(n) In continuation of the directions issued under para 56(vii) of the Interim Order as confirmed by the Confirmatory Order, the banks shall ensure that no debits are made in the bank accounts held jointly or severally by AATIPL (Noticee no. 1), ACPL (Noticee no. 2) and Sanjeeva Kumar Sinha (Noticee no. 3) as well as Vandana Sinha (Noticee no. 6) except for the purpose of payment of money to the clients/investors under the written confirmation of the concerned stock exchange(s)."

4. Para 82 of the Order shall be substituted with the following and read as:

"In terms of the directions of the Hon'ble High Court of Delhi, issued vide its order dated April 08, 2021, the directions issued under sub-paras (c), (d), (f), (g), (h), (i), (j) and (k) of para 81 above shall come into force after a lapse of four weeks from the date of uploading of this order on SEBI's website. The rest of the

directions issued under para 81 above shall come into force with immediate effect.

5. Para 83 of the Order shall be substituted by the following and read as:

"A copy of this order shall be served upon the exchanges, depositories, the RTAs, the Bank / NBFCs/FIs named above, the Representors and the other banks, for information and necessary action

6. This corrigendum shall be read together with the Order dated August 06, 2021.

PLACE: MUMBAI
DATE: AUGUST 10, 2021

G. MAHALINGAM
WHOLE TIME MEMBER
SECURITIES AND EXCHANGE BOARD OF INDIA